

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH: MUMBAI

RP No.47/2001 in
OA No.664/1999

Mumbai this the 5th day of September, 2001.

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Shri Prakash S. Pahurkar Review Petitioner

-Versus-

Union of India & Others Respondents

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present Review Petition (R.P.) is filed, seeking review of order dated 15.6.2001 passed in OA No.664/1999. I have perused the order dated 15.6.2001. I do not find any error apparent on the face of the record or discovery of new material which was not with the applicant despite due diligence at the time of final hearing. By way of this R.P. the review petitioner seeks to re-argue the case, which is not permissible. The present R.P. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.P. is accordingly dismissed, in circulation.

(Shanker Raju)
Member(J)

'San.'

order/judgement despatched
to Applicant/Respondent(s)
on 23/7/01

11